

**The Constitution (Amendment) Bill, 2016  
(Amendment of Articles 343 and 348)**

SHRI VIVEK GUPTA (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI VIVEK GUPTA: Sir, I introduce the Bill.

**The Constitution (Amendment) Bill, 2016 (Amendment of  
Articles 246, 248, 254 and Seventh Schedule)**

SHRI VIVEK GUPTA (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI VIVEK GUPTA: Sir, I introduce the Bill.

**The Companies (Amendment) Bill, 2016**

SHRI AVINASH PANDE (MAHARASHTRA): Sir, move for leave to introduce a Bill further to amend the Companies Act, 2013.

*The question was put and the motion was adopted.*

SHRI AVINASH PANDE: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Dr. T. Subbarami Reddy. Not present.

Now, we take up further consideration of the motion moved by Shri Vishambhar Prasad Nishad on the 24th April, 2015.

**The Constitution (Scheduled Castes) order (Amendment) Bill, 2014**

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, क्योंकि इसमें ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nishadji, I suppose, you have already spoken.

श्री विशम्भर प्रसाद निषाद: महोदय, 24 अप्रैल को जब मैंने यह बिल प्रस्तुत किया था, तो इसमें काफी विस्तार से चर्चा हो चुकी थी। मैंने बताया था कि ...(व्यवधान)...

श्री उपसभापति: नहीं, आप मेरी बात सुनिए। उस दिन आपने बोल दिया था। ...(व्यवधान)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): सर, ये तो बोल चुके हैं। ...(व्यवधान).... वोटिंग करानी है।  
...(व्यवधान)...

श्री विशम्भर प्रसाद निषाद: मान्यवर, मैं उसी बात को कह रहा हूँ। ...**(व्यवधान)**...

श्री मुख्तार अब्बास नकवी: सर, ये बोल चुके हैं। ...**(व्यवधान)**... वोटिंग के लिए करना है। ...**(व्यवधान)**...

श्री विशम्भर प्रसाद निषाद: मान्यवर, मैं एक सदस्य की हैसियत से अपना एक प्राइवेट मेम्बर्स बिल लाया हूँ। मुझे अपनी बात रखने का पूरा अधिकार है। ...**(व्यवधान)**...

श्री मुख्तार अब्बास नकवी: वह तो आप बोल चुके हैं। ...**(व्यवधान)**... सर, ये बोल चुके हैं। ...**(व्यवधान)**... ये अपनी बात रख चुके हैं। ...**(व्यवधान)**... सिर्फ वोटिंग करानी है। ...**(व्यवधान)**... Put it for vote.

श्री विशम्भर प्रसाद निषाद: मान्यवर, मैंने संवैधानिक तरीके से अपना यह बिल प्रस्तुत किया है। अभी कुछ दिन पहले पूरे देश में जाट आन्दोलन हुआ, तो भारतीय जनता पार्टी की सरकार ने तुरंत कमेटी बना दी और उसके लिए तुरन्त संवेदनशीलता जाहिर कर दी। ये जो हमारी मछुआ समुदाय की जातियाँ हैं, वे उत्तर प्रदेश में अनुसूचित जाति में पहले से हैं, लेकिन उनको प्रमाण पत्र जारी नहीं किया जा रहा है। उसी तरह से पिछड़ी जाति में क्रम संख्या 67 पर मोची जाति है जो बैक वर्ड में है उसको अनुसूचित जाति का सर्टिफिकेट जारी किया जाता है। जो विसंगतियाँ हैं, उसको दूर करने का काम भारत सरकार करेगी। इसलिए हम प्राइवेट मेम्बर बिल लाए हैं और हम चाहते हैं कि उसको सर्वसम्मति से पास किया जाए, यही हम अनुरोध करना चाहते हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Listen, the last day you completed your speech and we were asking you whether you will withdraw the Bill. You were insisting that you will not withdraw it. That was the position. So, there will not be a speech again. The simple question is: Are you withdrawing the Bill or not?

श्री विशम्भर प्रसाद निषाद: नहीं सर, हम यह निर्णय करना चाहते हैं कि सरकार इसको पास कराए या मतदान कराए। हम मतदान की मांग करते हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Are you not withdrawing?

SHRI VISHAMBHAR PRASAD NISHAD: No, I am not withdrawing.

MR. DEPUTY CHAIRMAN: So, if you are not withdrawing, then, I will put it to vote. That is the only way.

श्री विशम्भर प्रसाद निषाद: मैं प्रेस कर रहा हूँ, मतदान की मांग करता हूँ। इससे पता तो चलेगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: What is the Minister saying? Can you give him an assurance?

श्री जावेद अली खान (उत्तर प्रदेश): मैं बोलना चाहता हूँ।

† جناب جاويد على خان: میں بولنا چاہتا ہوں

MR. DEPUTY CHAIRMAN: Nobody can speak, but if you have a question, you can put.

SHRI JAVED ALI KHAN: Why nobody can speak?

MR. DEPUTY CHAIRMAN: It is because the discussion is over. *...(Interruptions)...* That is a different thing. That is not the issue. *...(Interruptions)...* You see the procedure. Listen to me. You should also know the rules. Here is a Bill for which discussion is over and the person concerned has replied also. The mover of the Bill has replied also. After that, there is no scope for anybody to speak. If in a Short Duration Discussion somebody speaks, there is no specific rule for Short Duration Discussion.

SHRI JAVED ALI KHAN: Then, you directly put it to vote.

MR. DEPUTY CHAIRMAN: I will do that. I want to know whether the Minister can give him an assurance and on the basis of that he can withdraw. Can you do that?

SHRI NEERAJ SHEKHAR (Uttar Pradesh): No, no; we don't want any assurance.

MR. DEPUTY CHAIRMAN: Okay; then, that is not needed. So, I am putting it to vote. I shall now put the motion for consideration of the Bill to vote. The Question is:

"That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, be taken into consideration".

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, we want division. We need division.

MR. DEPUTY CHAIRMAN: I have already said that it is negatived.

SHRI KIRANMAY NANDA: We want division.

MR. DEPUTY CHAIRMAN: Okay. Let us go in for division. *...(Interruptions)...* Let the lobbies be cleared. We shall have division.

*The House divided.*

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† Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: Ayes : 05

**NOES — 26**

Abstain : 1

**Ayes : 5**

Shri Javed Ali Khan

Shri Kiranmay Nanda

Chaudhary Munvvar Saleem

Shri Neeraj Shekhar

Shri Vishambhar Prasad Nishad

**Noes : 26**

Shri Rangasayee Ramakrishna

Shri Tarun Vijay

Shri Ajay Sancheti

Shri Amar Shankar Sable

Shri Anil Madhav Dave

Shri Avinash Rai Khanna

Shri Bhupender Yadav

Shrimati Bimla Kashyap Sood

Shri Dilipbhai Pandya

Shri Jagat Prakash Nadda

Shri Lal Sinh Vadodia

Shri Meghraj Jain

Shri Mukhtar Abbas Naqvi

Shri Nazir Ahmed Laway

Shri Piyush Goyal

Shri Prabhat Jha

Shri Rajkumar Dhoot

Shri Ram Narain Dudi

Shri Ramdas Athawale

Dr. Satyanarayan Jatiya

Mahant Shambhuprasadji Tundiya

Shri Shamsheer Singh Manhas

Shri Shankarbhai N. Vegad

Shrimati Smriti Zubin Irani

Shri Thaawar Chand Gehlot

Shri V.P. Singh Badnore

**Abstain : 1**

Dr. K. Keshava Rao

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: We will now take up the next Bill—The Exploited, Indebted and Poverty Stricken Farmers (Protection, Prevention of Suicide and Welfare) Bill, 2014—to be moved by Shri Rajkumar Dhoot. You may move the Bill for consideration. ...*(Interruptions)*...

श्री राजकुमार धूत (महाराष्ट्र): सर, मुझे एक बात कहनी है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please wait for a moment. ...*(Interruptions)*... Mr. Dhoot, there is a technical problem. The technical problem is, for every Bill, the recommendation of the Rashtrapatiiji has to be there. The Secretariat is saying that the recommendation is still to come.

श्री राजकुमार धूत: सर, चूंकि महामहिम राष्ट्रपति जी ने अनुच्छेद 117 के अन्तर्गत अपनी सिफारिश नहीं भेजी है, अतः मैं आपसे अनुरोध करता हूँ कि मुझे मेरे निजी विधेयक को विचार करने के लिए मूव करने दिया जाए और इस पर चर्चा डेफर कर दी जाए। इस प्रकार मेरी प्राथमिकता बनी रहेगी। इस दौरान मंत्रालय राष्ट्रपति महोदय की परमिशन सचिवालय को भेज सकता है। माननीय, मैं अपने विधेयक को चर्चा के लिए प्रस्तुत करता हूँ।

MR. DEPUTY CHAIRMAN: Your point is this may be deferred till it comes. I will go through the rules. If the rule allows, I can do that. But I have to see the rules. We never expected such a situation. If the rules permit, it will be done. Okay?

SHRI RAJKUMAR DHOOT: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Mr. K. K. Ragesh, the Self-Financing Professional Educational Institutions (Control and Regulation) Bill, 2015. One minute. Mr. Ragesh, I am sorry. I gave you the hope and in one minute I have to disappoint you because for your Bill also President's recommendation has not come. They have said that this is subject to receiving President's recommendation. So, if rule permits, we will keep it alive.

SHRI C. P. NARAYANAN (Kerala): Sir, it is not his fault that his Bill is listed for today.

MR. DEPUTY CHAIRMAN: I have to examine. I am nobody to comment on that point of whose fault it is. So I am helpless. Shri C.P. Narayanan, I told you, if the rule permits...(Interruptions)...

SHRI K. K. RAGESH (Kerala): Sir, what will happen to this Bill now?

MR. DEPUTY CHAIRMAN: I said, 'if the rule permits, it will be alive'.

**The Pathological Laboratories and Clinics  
(Regulation and Control) Bill, 2010**

श्री विजय जवाहरलाल दर्डा (महाराष्ट्र): महोदय मैं प्रस्ताव करता हूँ कि विकृति-विज्ञान प्रयोगशालाओं और क्लिनिकों को किसी समुचित प्राधिकरण में पंजीकरण अनिवार्य करके तथा कोई विकृति-विज्ञान प्रयोगशाला अथवा क्लिनिक खोलने के लिए मानदण्डों तथा मानकों को विहित करके विनियमन और नियंत्रण किए जाने तथा तत्संसक्त और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।

माननीय उपसभापति महोदय, मैं सबसे पहले आपको धन्यवाद देता हूँ कि आज मुझे इस सदन में देश के स्वास्थ्य से संबंधित अत्यन्त महत्वपूर्ण निजी विधेयक को पेश करने का मौका मिला है। यों तो बहुत ही rare occasions होते हैं जब निजी विधेयक कानून का रूप ले ले, लेकिन कम से कम हम सदस्यगण देश के महत्वपूर्ण विषयों पर अपनी सरकार के सामने दस्तक दे सकते हैं, दरवाजे खटखटा सकते हैं और मंत्री जी से आग्रह कर सकते हैं। माननीय मंत्री जी यहां हैं और मुझे विश्वास है कि वे इस विषय पर मेरी और सदन की आवाज को जरूर तरजीह देंगे और गम्भीरता से लेंगे।

[THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY) *in the Chair.*]

मैं साहिर लुधियानवी के उस शेर की तरफ ध्यान दिलाना चाहता हूँ—

"कुछ और बढ़ गए हैं अंधेरे तो क्या हुआ  
मायूस तो नहीं हैं, तुलु-ए-सेहर से हम  
माना कि इस जमीं को गुलज़ार न कर सके  
कुछ खार तो कम कर गए, गुजरे जिधर से हम"

माननीय उपसभापति महोदय, pathological प्रयोगशालाएं, स्वास्थ्य सेवाओं में सबसे अधिक महत्वपूर्ण रोल अदा करती हैं। Allopathic System में किसी भी तरह के रोग के उपचार और पहचान के लिए यह प्रथम कड़ी होती है। आज देश में स्वास्थ्य सेवाओं को नियंत्रित करने के लिए और उन्हें regular करने के लिए तमाम Councils हैं। जैसे कि Medical Council of India, आयुर्वेद एवं यूनानी आदि के लिए Council, Dental Council और Nursing Council आदि बनी हुई हैं तथा उनके लिए अनेक legislations और regulations पार्लियामेंट में पास हुए हैं, लेकिन